

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 5**

**IA No.- 5011/2020 in IB- 394/ND/2019**

**IN THE MATTER OF:**

Fine Group Corporation Ltd. ... Applicant/Petitioner

Vs

Lemon Electronics Ltd. ... Respondent

**Order under Section 9 of IBC.**

**Order delivered on 20.11.2020**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the RP : Mr. Abhishek Anand  
Mr. Rahul Adlakha

For the Respondent :

**ORDER**

IA No. 5011/2020:

Application filed under Section 12(2) for extension of CIRP period for further 60 days after expiry of 180 days which expired on 15<sup>th</sup> November 2020. Learned Counsel for Resolution Professional states that CoC in its 06<sup>th</sup> meeting held on 30<sup>th</sup> October 2020 at agenda

item No. 7 deliberated and decided to seek extension of further 60 days. Since the resolution Plan have already been received, the CoC in its wisdom decided to seek only 60 days extension. The copy of minutes of the meeting of CoC and voting result are annexed. Considering the submissions made and documents placed on record, we allow the application by the CIRP in extension by further 60 days on the expiry of 180 days which is from 15<sup>th</sup> November 2020. Application is allowed and disposed of in terms of above order.

**Sd/-**

**SUMITA PURKAYASTHA  
MEMBER (T)**

**Sd/-**

**DR. DEEPTI MUKESH  
MEMBER (J)**